

(2011) 06 MAD CK 0393
In the Madras High Court
Case No : Writ Petition No. 13127 of 2011

N. Murugesan

APPELLANT

Vs

The Commissioner Director of Industries and Commerce, The
General Manager District Industries Centre and The Special
Officer The Sakthi Co-operative Industrial Estate Ltd.

RESPONDENT

Date of Decision : 17-06-2011

Acts Referred:

Citation : (2011) 06 MAD CK 0393

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : C. Veeraraghavan, for the Appellant; N. Sakthivel, Governemtn
Advocate, for the Respondent

Judgement

M. Jaichandren, J.—Heard the learned Counsels appearing for the Petitioner, as well as the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the Respondent is directed to dispose of the representation, dated 26.4.2011, on merits and in accordance with law, within a specified period.

3. The learned Government Advocate appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the Respondent is directed to dispose of the representation, dated 26.4.2011, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 26.4.2011, to the Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition is disposed of, with the above directions. No costs.